

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA. 307 of 2000

O.A. 377/1997

Present : Hon'ble Mr. G.S. Maingi, Administrative Member

CHANDAN PANDIT

-VS-

UNION OF INDIA & ORS. (E.RLY.)

For the applicant(s) : Mr. B. Chatterjee, counsel  
Ms. B. Mondal, counsel

For the respondents : Mr. M.K. Bandhyopadhyay, counsel

Heard on : 3.7.2000

Order on: 3.7.2000

O R D E R

G.S. Maingi, A.M.:-

Both M.A. bearing No. 307/2000 and O.A. bearing No. 377/97 came up for hearing today. Ms. B. Mondal, 1d. counsel appearing on behalf of the applicant submits that the Original Application was admitted by this Tribunal on 17.6.1997. She has stated that the respondents are aware of the fact that the application has been admitted for adjudication and they must follow the provisions of Sec. 19(4) of the A.T. Act, 1985. This being the position, no promotion can be made by the respondents till the disposal of this application.

2. Mr. M.K. Bandhyopadhyay, 1d. counsel appearing on behalf of the respondents submits that he has not received any copy of the M.A. and, therefore, he is not in a position to give any reply to the application. Ms. Mondal submits that she has served a copy on 16.6.2000 upon the respondents. But it was served without giving any date.

3. In view of the aforesaid circumstances I am of the view that M.A. has become infructuous and the same stands disposed of.

4. I find that as per order of this Tribunal dated 16.11.99 respondents were directed to file reply as last chance. But respondents did not file any reply to the O.A. till date. However,

respondents are directed to file reply positively by the next date in view of the fact that they have changed counsel. The matter has already been listed for hearing on 17.7.2000 and within that period reply should be filed by the respondents failing which matter will be taken up for adjudication on merit.

*G.S. MAINGI*

G.S. MAINGI  
MEMBER(A)

a.m.